

# LOK SABHA DEBATES

## (Part II—Proceedings other than Questions and Answers)

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### LOK SABHA

Tuesday, 13th March, 1956

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]

### QUESTIONS AND ANSWERS

(See Part I)

11-30 A.M.

#### PAPERS LAID ON THE TABLE STATEMENTS RE. POLICE FIRING AT NACHOU (MANIPUR)

The Minister in the Ministry of Home Affairs (Shri Datar): Sir on behalf of Pandit G. B. Pant, I beg to lay on the Table a copy of the statement regarding police firing at village Nachou (Manipur), in pursuance of an undertaking given on the 17th February, 1956. [See Appendix IV, Annexure No. 16.]

#### NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): Sir, I beg to lay on the Table a copy of each of the following Central Excises Notifications under section 38 of the Central Excises and Salt Act, 1944 :

(1) Notification No. 2-CER/56, dated the 1st March, 1956.

(2) Notification No. 1-CER/56, dated the 1st March, 1956.

[Placed in Library. See No. S—83/56.]

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th March, 1956, agreed without any amendment to the Capital Issues (Continuance of

Control) Amendment Bill, 1956 which was passed by the Lok Sabha at its sitting held on the 28th February, 1956

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th March, 1956, agreed without any amendment to the Voluntary Surrender of Salaries (Exemption from Taxation) Amendment Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 18th February, 1956."

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

#### SITUATION ARISING OUT OF INVALIDATION OF MANIPUR FOODGRAINS (MOVEMENT) CONTROL ORDER 1951.

Shri L. Jogeswar Singh (Inner Manipur): Under rule 216, I beg to call the attention of the Minister of Agriculture to the following matter of urgent public importance and I request that he may make a statement thereon:

"Situation arising out of invalidation of Manipur Foodgrains (Movement) Control Order, 1951."

The Minister of Agriculture (Dr. P. S. Deshmukh): In order to guard against large-scale export of rice from the border State, a fresh Manipur Foodgrains (Movement) Control Order, 1955 has been issued on the 21st February, 1956 by the Government of India under their own powers under the Essential Commodities Act, 1955. Export of rice without a permit cannot now take place from Manipur State.

#### APPROPRIATION (VOTE ON ACCOUNT) BILL.

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move\*:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund

[Shri B. R. Bhagat].  
of India for the service of a part of the financial year 1956-57 be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1956-57 be taken into consideration."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri B. R. Bhagat:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

#### APPROPRIATION (RAILWAYS) BILL

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to move\*:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1956-57 for the purposes of Railways, be taken into consideration."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri L. B. Shastri:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

#### APPROPRIATION (RAILWAYS) NO. 3 BILL

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services, be taken into consideration."

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1951, in excess of the amounts authorised or granted for the said services, be taken into consideration."

*The motion was adopted.*

*Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.*

**Shri L. B. Shastri:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is:

"That the Bill be passed."

*The motion was adopted.*

#### APPROPRIATION (RAILWAYS) NO. 4 BILL

**The Minister of Railways and Transport (Shri L. B. Shastri):** I beg to move\*:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1952, in excess of the amounts authorised or granted for the said services, be taken into consideration."

\* Moved with the recommendation of the President.